

The Uttarakhand Agricultural Produce Marketing (Development and Regulation) Revival Act, 2021

(Uttarakhand Act No. 28 of 2021)

An

Act

to revive the Uttarakhand Agricultural Produce Marketing (Development and Regulation) Act, 2011 (Act No. 09 of 2011) (as amended from time to time) and repeal the Uttarakhand State Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2020 (Act No. 28 of 2020).

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy-second year of the Republic of India as follows:

Short Title and Commencement	1.	(1) This Act may be called the Uttarakhand Agricultural Produce Marketing (Development and Regulation) Revival Act, 2021 (2) It shall come into force on such date as the State Government may, by notification in the official gazette, appoint.
Revival of repealed Act	2.	The Uttarakhand Agricultural Produce Marketing (Development and Regulation) Act, 20211 (Act No. 09 of 2011) is hereby revived.
Repeal and Savings	3.	(1) The Uttarakhand State Agricultural Produce and Livestock Marketing (Promotion & Facilitation) Act, 2020 (Act No. 28 of 2020) is hereby repealed. (2) Notwithstanding the repeal of the Uttarakhand State Agricultural Produce and Livestock Marketing (Promotion & Facilitation) Act, 2020 (Act No. 28 of 2020), the right, privilege, obligation or liability acquired, accrued or incurred under the said Act shall continue as if the said Act had not been repealed.